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Government of India
Ministry of Finance
(Department of Revenue)

Notification
No. 170 / 2009-Customs (N.T.)

New Delhi, dated the 10 November, 2009.
19 Kartika, 1931 Saka.

S.O. (E). - In exercise of the powers conferred by sub-section (1) of section 4 and sub-section (1) of section 5 of the Customs Act, 1962 (52 of 1962), the Central Board of Excise and Customs hereby appoints the Commissioner of Central Excise, Delhi-IV, New CGO Complex, N.H. IV, Faridabad (Haryana) to act as a common adjudicating authority to exercise the powers and discharge the duties conferred or imposed on,-

- (i) the Commissioner of Customs, Inland Container Depot, Tughlakabad, New Delhi,
- (ii) the Commissioner of Customs (Imort), Jawaharlal Nehru Custom House, Nhava Sheva, Raigad, Maharashtra, and
- (iii) the Commissioner of Cusotms (Mulund CFS and Genral), New Custom House, Ballard Estate, Mumbai

for the purpose of adjudicating the matters relating to Show Cause Notice pertaining to M/s. A.D.Adhesive Industries and others issued vide, DRI F.No. 23/45/2007-DZU, dated the 29th August, 2008, by the Additional Director General, Directorate of Revenue Intelligence, Delhi Zonal Unit, New Delhi.

[F.No. 437/100/2009-Cus.IV]

(Navraj Goyal)
Under Secretary to the Government of India